

Central Administrative Tribunal
Principal Bench : New Delhi

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RA 133/98 in OA 1125/97

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New Delhi, this the 10th day of August, 1998

Hon'ble Shri T.N.Bhat, Member (J)
Hon'ble Shri S.P.Biswas, Member (A)

In the matter of :

1. Shri Latif Mohd. s/o late Sh. Boota Khan
H.No. 139/3, Sector-1,
M.B. Road, Pushap Vihar,
New Delhi - 110 017.
2. Shri Gian Singh Thakran
s/o Sh. R.K. Thakran,
C-30 A, Phase-I, Riddh Vihar,
Delhi - 110 041.

..Review applicants

(By Advocate : Sh. P.M. Ahlawat)

Versus

Union of India through

1. The Secretary to Govt. of India,
Ministry of Health & Family Welfare,
Nirman Bhawan, New Delhi.
2. The Director General, Health Services,
Ministry of Health & Family Welfare,
Nirman Bhawan, New Delhi - 110 011.
3. The Medical Superintendent,
Safdarjang Hospital,
New Delhi - 110 029.

..Respondents

(By Advocate : None).

C R D E R (By circulation)

By Hon'ble Shri T.N.Bhat, Member (J) :

This R.A. filed by the applicants in the
O.A. and seeking review of the judgement order dated
28.5.1998 passed by us does not disclose any ground
for the exercise of the power of review by us. We do
not find any error apparent on the face of the record
nor is this a case of discovery of any new evidence
which was not available to the applicants at the time of
hearing of the O.A. After hearing the parties through
W.W.
10.8.98

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their respective counsel we have held that the mere fact that the names of the applicants were placed on a panel in an earlier selection would not, in the facts and circumstances of the case, give them ^{the} right to be appointed against vacancies which were neither in existence when the applicants were empanelled, nor anticipated to arise in future. We had further expressed our doubts on the question as to whether the applicants were at all empanelled.

The applicants are now questioning the correctness of our view. This they can do only by way of an appeal or writ petition before a higher forum, the powers of review being limited in scope.

For the foregoing reasons this R.A. is dismissed, by circulation, as being without force.


(S.P.BISWAS)
Member (A)


10.8.98
(T.N.BHAT)
Member (J)

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